

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 58/Rules/DHC

Dated: 03.07.2026

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Section 3 of the Destruction of Records Act, 1917 (4 of 1917) & Article 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi, hereby makes the following amendments in Part F (C. Registers) of Chapter 16 of Volume IV of Delhi High Court Rules & Orders :-

THE FOLLOWING SHALL BE SUBSTITUTED FOR THE EXISTING RULE 22 AND 23 OF PART F (C. REGISTERS) OF CHAPTER 16 OF VOLUME IV OF DELHI HIGH COURT RULES & ORDERS :-

“22. Registers to be preserved for 6 years—The following judicial registers shall be preserved for six years from the last date of the entry and shall then be destroyed :—

Audited Fine Receipt Book

Civil Register Nos. XVI, XVIII, XXI-A, XXI-B and XXV.

Criminal Register No. XV and XVII.

Miscellaneous Register B.

Provided that Civil Register No. XVIII and other registers mentioned in this Rule shall be preserved for a longer period, if necessary. Such registers shall be preserved for a period of at least 3 years after the date on which all dues in respect of deficiencies in stamp duty and Court fees pointed out by Stamp Auditors are recovered or written off.

23. Registers to be preserved for 3 years—The following judicial registers shall be preserved for three years from the date of the last entry and shall then be destroyed:

Civil Registers Nos. VII, VIII, IX, XII, XVII, XXI-C, XXII and XIII.

Criminal Registers Nos. V, VI, XI, XII and XIII.

Miscellaneous Registers C, D, E and F.

Challan records pertaining to the MCD Department.”

NOTE: THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-

**(ARUN BHARDWAJ)
REGISTRAR GENERAL**